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WP-11341-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE VIVEK RUSIA,
ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE PRADEEP MITTAL

ON THE 16th OF JULY, 2026

WRIT PETITION No. 11341 of 2025

ANIL SINGH

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Anil Singh - Petitioner appearing in person.

Dr. S. S. Chouhan - Government Advocate for the respondent/State.

*Shri Anvesh Shrivastava - Advocate for the respondents No.4,5,6 and
8.*

Shri Aman Pandey - Advocate for the respondent No.7.

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WITH

WRIT PETITION No. 18974 of 2025

ANIL SINGH

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Anil Singh - Petitioner appearing in person.

*Dr. S. S. Chouhan - Government Advocate for the
respondent/State.*

Shri Anvesh Shrivastava - Advocate for the respondents No.4,5,6



and 8.

Shri Aman Pandey - Advocate for the respondent No.7.

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WRIT PETITION No. 24052 of 2025

ANIL SINGH

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Anil Singh - Petitioner appearing in person.

*Dr. S. S. Chouhan - Government Advocate for the
respondent/State.*

*Shri Anvesh Shrivastava - Advocate for the respondents No.4,5,6
and 8.*

Shri Aman Pandey - Advocate for the respondent No.7.

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ORDER

Per. Vivek Rusia, Acting Chief Justice

The petitioner - Shri Anil Singh who is a practicing Advocate, is claiming himself to be an LL.M. (Master of Laws) student, has filed the present three writ petitions in the nature of Public Interest Litigation against the respondents-Authorities of Madhya Pradesh Private University Regulatory Commission challenging their appointment and has made allegations of misuse of post and public money.

The relief claimed in the aforementioned Writ Petitions are :-

W.P. No.11341/2025

*"11.1 That looking to the fact and circumstances of
the case since the future of more than 1 lakhs students is*



at. stake, this' Hon'ble Court may be kind enough to direct the higher authorities i.e. P.S. higher education department and other competent authority to hold a fair and impartial inquiry and submit the report at earliest.

11.2 That, it is humbly prayed before this Hon'ble Court that the appointment of chairmen was not in accordance with law simultaneously the power and authority given under statute to the chairmen is being misused which is frustrating the basic purpose of establishment of the regulatory commission therefore to prevent further misuse of power a fair and impartial inquiry in this regard I also necessary in the interest of justice."

W.P. No.18974/2025

11. Since, looking at the facts and circumstances of the case, it is a case of Organized, planned and gross irregularity and is related to corruption by misusing government property and money, therefore, the Hon'ble Court may kindly Issue a writ of mandamus, direct the competent authority, Lokayukta, CBI or whichever Hon'ble Court deems fit to conduct a fair investigation and submit the report as early as possible.

It is humbly requested before the Hon'ble Court that it should direct the police to register a crime and immediately seize the records related to vehicle fare allowance payment of the commission and pass orders for necessary investigation and action in public interest. Therefore, you are requested to immediately constitute an investigation committee and investigate the said scam and after investigation punish the guilty officials and get the government money embezzled in



the said scam deposited.

W.P. No.24052/2025

11. Since, looking at the facts and circumstances of the case, it is a case of Organized, planned Crime, therefore, the Hon'ble Court may kindly Issue a writ of mandamus, direct the competent authority, Lokayukta, CBI and department belongs or whichever Hon'ble Court deems fit to conduct a fair investigation and submit the report as early as possible.

It is humbly requested before the Hon'ble Court that it should direct the police to register a crime and immediately seize the records related to incident and pass orders for necessary investigation and action in public interest. Therefore, you are requested to immediately constitute an investigation committee and investigate the said scam and after investigation punish the guilty officials and get the government money embezzled in the said scam deposited.

2. The aforementioned petitions i.e. W.P. No.11341/2025, W.P. No.18974/2025 and W.P. No.24052/2025 were filed on 26.03.2025, 20.05.2025 and 25.06.2025, respectively. Before filing these writ petitions, the petitioner has already made a detailed complaint to the Lokayukta and; thereafter, filed these petitions. In between, the petitioner submits that all the complaints have been disposed of. Therefore, once the Competent Authority enquired the matter and closed the same, then Public Interest Litigation is certainly not liable to be entertained.

3. Apart from that, Dr. S.S. Chauhan, learned Government Advocate



has informed that this petitioner has filed two other Writ Petitions on behalf of Dr. Vishwas Kumar Chouhan as a counsel on 25.03.2026 challenging the recovery against him in Writ Petitions i.e W.P. No.11220/2026 (*Dr. Vishwas Kumar Chouhan Vs. The State of M.P. and Others*) and W.P. No.8260/2026 (*Dr. Vishwas Kumar Chouhan Vs. The State of M.P. and Others*).

4. Upon asking, Shri Anil Singh submits that the said two petitions were filed after filing of the present Public Interest Litigation. Once the petitioner has impleaded Dr. Vishwas Kumar Chouhan as respondent and made allegations against him, then, he should not have accepted the brief as a Counsel for filing W.P. No.11220/2026 and W.P. No.8260/2026. It is a matter to be enquired by Bar Council of India whether it comes under the category of professional misconduct or not.

5. These respondents were appointed in the year 2020 and worked for last 25 years and now they are at their fag end of career, Even otherwise, the term of respondent No.5 and others is over and vide notification dated 04.11.2025, new Chairman and Members have been appointed.

6. Since the petitioner has filed the petitions on behalf of one of the respondents i.e. Dr. Vishwas Chouhan who happens to be client in subsequent writ petitions, therefore, there is all possibility that all the information and facts mentioned in these Public Interest Litigations were collected from him which has been suppressed in para 4 of the Memo of the Writ Petition.

7. In view of the above, these Writ Petitions i.e. W.P. No.11341/2025,



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W.P. No.18974/2025 and W.P. No.24052/2025 are **dismissed** with the cost of Rs.25,000/- (Rupees Twenty Five Thousand Only) each.

(VIVEK RUSIA)
ACTING CHIEF JUSTICE

(PRADEEP MITTAL)
JUDGE

Shivani